

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. ANIL LAXMAN PANSARE

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 9257/2019

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

POP SINGH

Respondent(s)

Date : 28-11-2019 This petition was called on for hearing today.

For Petitioner(s)

Mr. Yogesh Pachauri, Adv.  
Mr. Sanjay Kumar Tyagi, AOR

For Respondent(s)

Mr. Pradeep Kumar Yadav, Adv.  
Mr. Sanjeev Malhotra, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Sole respondent is duly represented.

Matter be processed in terms of Order XXII Rule 6, Supreme Court Rules 2013 read with Chapter XIV Clause 15(iii) of Practice and Procedure, Supreme Court 2017. Ld. Counsel for the respondent seeks time for filing objection/counter affidavit. Be filed in the meantime within four weeks.

ANIL LAXMAN PANSARE  
Registrar